to Questions

Amount Sanctioned Under Calamity Relief fund to Rajasthan

*485. SHRI RAMDAS AGARWAL: Will the Minister of AGRICULTURE be pleased

- (a) the amount sanctioned during 1995-96 and 1996-97 under the Calamity Relief Fund, vear-wise:
- (b) the amount till date paid/released by the Central Government to Rajasthan, year-
- (c) if not amount has been paid, the reasons therefor; and
- (d) whether the State Government has subscribed its share fully to calamity Relief Fund in 1995-96; and if so, the Central balance due to Rajasthan till-datc?

THE MINISTER OF AGRICULTURE (SHRI CHATURANAN MISHRA): (a) In accordance with the recommendations of the Xth Finance Commission amounts of Rs. 1130.26 crores and Rs. 1197.55 crores have been allocated in the Calamity Relief Fund (CRF) for all States for the years 1995-96 and 1996-97 respectively. 75% of the CRF is provided by the Government of India as Central share. The Central share amounts to Rs. 847.71 crores and Rs. 898.15 crores in 1995-96 and 1996-97 respectively.

- (b) The entire Central share of CRF for 1995-96 amounting to Rs. 126.74 crores was released in 1995-96. Three instalments of Central share of the CRF for 1996-97 amounting to Rs. 100.71 crores have been released including the third quarterly instalment in advance on 12th July, 1996 which was otherwise due on 1st October. 1996.
 - (c) Does not arise.
- (d) The State Government has intimated that it has contributed its share of CRF for 1995-96. The Central share to-date has already been released to the State Government.

Financial portion of fertilizer companies

- *486. SHRI JOY NADUKKARA: Will Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) the profit and loss position of the fertilizer companies under public and cooperative sectors for the last three years;
- (b) whether any of them is incurring loss, if so, the reasons therefor;
- (c) whether Government propose to formulate any schemes/measures to make them profitable; and
- (d) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SHEES RAM OLA): (a) The profits/losses of the fertilizer manufacturing enterprises of the Central public/cooperative sector during the last three years are given in the statement, (see below)

(b) to (d) Fertilizer Corporation of India Limited (FCI) and Hindustan Fertilizer Corporation Limited (HFC) were declared as sick companies by the Board for Industrial and Financial Reconstruction (BIFR) in 1992. The losses of these companies are attributable mainly to low capacity utilisation due to technological and design deficiencies, ageing of plants, frequent equipment breakdowns, constraints in the supply of inputs and utilities and problems of liquidity. The revival packages formulated to restore the financial health of HFC and FCI, which were approved in principle in April, 1995, envisaged the revamp of Dur-gapur, Barauni and Namrup units of HFC and Sindri, Ramagundam and Talcher units of FCI. The revival packages entailed a fresh investment of Rs. 2201.13 crore (464.93 crore for HFC and 1736.20 crore for FCI) at 1994 price levels, apart from other financial reliefs to these undertakings. Since the revamp of Haldia project of HFC and Gorakhpur unit of FCI was not found to be techno-economically viable, it was proposed

attract private capital for their rehabilitation. The funding arrangements for these packages could, however, not be tied up. In order to minimise the requirement of budgetary support for rehabilitation of the sick PSUs, an expert group has been constituted to reformulate the revival packages from the stand point of funding by the Financial Institutions (FIs). The final revival packages would also require the approval of the BIFR, which is a quasi-judicial authority.

Subsequent to the decontrol of phos-phatic fertilizers in August, 1992, Pyrites, Phosphates and Chemicals Ltd. (PPCL) had been incurring losses due to demand constraints and higher production costs. In order to enable PPCL to tide-over the financial crisis, capital restructuring of the company was undertaken in July, 1995. The turn around strategy being implemented by PPCL is founded on improved capacity utilisation, expansion of the activity of fertilizer imports/exports, cost reduction and efficiency measures.

Rashtriya Chemicals and Fertilizers Limited (RCF) incurred a loss of Rs. 12.08 crore during 1993-94 due to enhanced repayment liability in respect of Kuwaiti Dinar loan on account of exchange rate fluctuations. The losses incurred by RCF on this account were compensated by the Government in 1994-95.

Madras Fertilizers Limited (MFL) incurred a loss of Rs. 58.49 crore during 1993-94 in the wake of decontrol of phosphatic fertilizers, which led to reduced off take of complex fertilizers. Fixation of unremuncrative prices under the Special Concession Scheme also contributed to the losses of MFL. Acute shortage of water and major equipment problems resulting in frequent shutdowns and higher specific consumption of naphtha and other inputs were the other major contributors.

RCF and MFL have recorded substantial profits during 1994-95 and 1995-96.

Statement

(Rs. in Crores)

Name of the undertaking	Net	Profit(+) Net	Loss(—)	After Tax
		1993-94	1994-95	1995-96 (Provisional)
PUBLIC SECTOR				
1. National Fertilizers Limited (NFL)		120.96	121.93	46.30
2. Fertilizers and Chemicals Travancore L	td.	12.41	78.71	76.76
(FACT)				
3. Rashtriya Chemicals & Fertilizers Ltd	i.	-12.08	167.19	74.33
(RCF)				
4. Paradeep Phosphates Ltd. (PPL)		47.34	27.76	2.24
5. Madras Fertilizers Ltd. (MFL)		-58.49	7.53	21.07
6. Pyrites, Phosphates & Chemicals Ltd	l.	-15.52	-5.88	-0.65
(PPCL)				
7. Fertilizer Corporation of India Ltd. (FG	CI)	-272.60	-336.13	-419.71
8. Hindustan Fertilizer Corporation L (HFC)	td.	-366.73	-395.79	-474.41

to Questions

Name of the undertaking	Net Profit(+)	Net Loss(-)	After Tax
	1993-94	1994-95.	1995-96 (Provisional)
COOPERATIVE SECTOR			
1. Indian Farmers Fertilizer Cooperativ	e 123.88	211.61	132.82
Ltd. (IFFCO)			
2. Krishak Bharati Cooperative Ltd	l. 111.86	197.39	201.95
(KRIBHCO)			

मुरादाबाद रेलवे डिवीजन में पार्सल पर्यवेक्षकों की पटोन्नति

- *487. श्री रामजीलाल: क्या रेल मंत्री यह बताने की कृपा करेंगे किः
- (क) क्या यह सच है कि महाप्रबंधक, उत्तर रेलवे द्वारा अपने पत्रांक 220-ई / 1258 / 189 / आल रुबी॰एम॰बी॰ / आरुपी॰ सैल दिनांक 29 मार्च, 1996 के मध्यम से संबंधित डिवीजनल रेलवे प्रबंधक को म्रादाबाद डिवीजन के अंतर्गत बरेली जंक्सन पर कार्यरत अनुसूचित जाति के पार्सल पर्यवेक्षकों की पदोत्रति के आदेश दिए गए थे;
- (ख) यदि हां, तो हिवीजनल रेलवे प्रबंधक द्वारा संबंधित पासेल पर्यवेशकों को उनकी पदोन्नति के आदेश की सुचन किस तारीख़ को दी गई थी और उक्त आदेश किस तिथि से लागू हुआ है; और
- (ग) हिवीज़नल रेलवे प्रबंधक द्वारा उत्तर रेलवे के महाप्रबंधक के अदेशों के पालन में कितना विलम्ब हुआ और उसके क्या करून हैं?

रेल मंत्री (भी राम विलास पासवान)ः

(क) जो नहीं। संदर्भाधीन पत्र में महाप्रबंधक, उत्तर रेलवे ने मंडल रेल प्रबंधक, मुरादाबाद को यह निदेश दिया था कि अनुसूचित जाति के प्रश्नगत उम्मीदावार, जो 1400-2300 हैं। (संशोधित वेतनमान) के ग्रेड में व्याणिज्यिक अप्रेटिसों से पहले फ्टोन्नत हुए थे, उन वाणिज्यिक अप्रेटिसों से वरिष्ठ होंगे।

- (ख) महाप्रबंधक के निदेशानुसार, 1400-2300 रू (सं.वे.मा.) तथा 1600-2660 रू॰ (सं.वे. मा.) के ग्रेड में अनुसूचित जाति के उम्मीदवारों की वरिष्ठता पुनः निर्धारित की गई है। उसके बाद, अनुसूचित जाति के उम्मीदवारों को संबर्ग पुनःगठन की तारीख, अर्थात् 1.3.93 से 2000-3200 रू (सं.वे. मा.) के ग्रेड में प्रोफार्मा पदोन्नति दी गई है। त्तदनुसार, पदोन्नति आदेश 19.8.96 को जारी किए गए थे।
- (ग) पार्सल सुपरवाइजरों के संवर्ग में 10 प्रतिशत विभागीय स्नातक कोटे में वाणिज्यिक अप्रेटिसों की तुलना में विभागीय रूप से पदोत्रत कर्मचारियों की वरिष्ठता के प्तःनिर्धारण के निदेश थे, परिणामी पदोन्नतियों के लिए नहीं। वरिष्ठता में संशोधन और पदोन्नतियों के परिणामी लाभ देने के लिए निम्नलिखित चरणें का अनुसरण किया जाना अपेक्षित है: (1) पार्सल सुपरवाइजरों की वरिष्ठता सूची में अनंतिम संशोधन (2) सूची को अधिसूचित करना और एक महीने का समय देते हुए आपत्तियां, यदि कोई हों, आमंत्रित करना और उन्हें अंतिय रूप देना (3) कनिष्ठ वाणिज्यिक अप्रेंटिसों, पार्सल सुपरवाइजरों के नामों को हटानः (4) अनुसूचित जाति के पात्र पार्सल सुपरवाइजरों को 2000-3200 रू के ग्रेड में पैनल पर रखना, (5) नाम हटाने और पैनल पर रखने के लिए, उत्तर रेल के प्रधान कार्यालय में सक्षम प्राधिकारी का अनुमोदन प्राप्त करना तथा (6) प्रदोन्नति आदेश जारी करना। इन सभी प्रक्रियाओं में लगभग साढे चार महीने का समय लगा, जो मुनासिख है।